

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.214 – IA 57 of 2022
Item No.215 – IA 512 of 2022
In
CP(IB) 480 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Jain Sons Finlease Ltd
V/s
Sort India Enviro Solutions Ltd

.....Applicant

.....Respondent

Order delivered on 09/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nandan Soni, Adv.
For the Respondent : Mr. Nikhil, Adv. for Mr. Milan Negi, Adv.
Ms. Shivangi Vyas, Adv.

ORDER

IA 57 of 2022

Pleadings are complete.

List for hearing on 16.01.2023

IA 512 of 2022

Application is filed by claimant seeking direction against the Resolution Professional for rejection of its claim on the ground of delay. Learned Counsel Mr. Nikhil for the Liquidator states that application has become redundant in view of the liquidation order passed against the Corporate Debtor and applicant has to file fresh claim as per law as required under the liquidation process. Learned Counsel for the applicant seeks liberty to file fresh claim before the Liquidator. Liberty is granted to file fresh claim before Liquidator by the present applicant within 7 days from the date of hearing. Liquidator is directed to process it as per law.

With this direction, application is allowed and disposed of.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**